

ITEM NO.101+121

COURT NO.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 190/2003

DEVINDER SINGH & ORS.

Appellant(s)

VERSUS

STATE OF PUNJAB THROUGH CBI

Respondent(s)

(with appln. (s) for vacating stay and impleadment and office report)

WITH

SLP(Crl.)...CRLMP No. 10040/2004
(With Office Report)

W.P.(Crl.) No. 139/2012
(With Office Report)

WITH

SLP(Crl) No. 3352/2006
(With appln.(s) for stay and vacating stay and Office Report)

WITH

SLP(Crl) No. 228/2012
(With Office Report)

SLP(Crl) No. 4729/2012
(With appln.(s) for stay and Office Report)

SLP(Crl) No. 4739/2012
(With appln.(s) for stay and Office Report)

SLP(Crl) No. 4743/2012
(With appln.(s) for stay and Office Report)

SLP(Crl) No. 4759/2012
(With appln.(s) for stay and Office Report)

SLP(Crl) No. 5369/2012
(With appln.(s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5419/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5435/2012
(With appln.(s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5522/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5547/2012
(With appln.(s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5578/2012
(With appln.(s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5590/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5592/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5614/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5617/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5619/2012
(With appln.(s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5622/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5668/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5669/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5697/2012
(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 5706/2012

(With appln. (s) for stay and Office Report)

SLP(Cr1) No. 5712/2012
(With appln. (s) for stay and Office Report)

SLP(Cr1) No. 5714/2012
(With appln. (s) for stay and Office Report)

SLP(Cr1) No. 5716/2012
(With appln. (s) for permission to file synopsis and list of dates and stay and Office Report)

SLP(Cr1) No. 5812/2012
(With appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 6005/2012
(With appln. (s) for stay and Office Report)

SLP(Cr1) No. 6006/2012
(With appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 6014/2012
(With appln. (s) for exemption from filing O.T. and ex-parte stay and Office Report)

SLP(Cr1) No. 6057/2012
(With appln. (s) for exemption from filing O.T. and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 6066/2012
(With appln. (s) for exemption from filing c/c of the impugned judgment and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 6068/2012
(With appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 6081/2012
(With appln. (s) for exemption from filing O.T. and ex-parte stay and

Office Report)

SLP(Cr1) No. 6083/2012

(With appln.(s) for exemption from filing O.T. and ex-parte stay and permission to file synopsis and list of dates and Office Report)

SLP(Cr1) No. 9925/2012

(With appln.(s) for stay and Office Report)

Date : 02/03/2016 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. V. Giri, Sr. Adv.
Mr. Sudhir Walia, Adv.
Ms. Niharika Ahluwalia, Adv.
Ms. Pragya Wazir, Adv.
Mr. Abhishek Atrey, Adv.

Mr. K. K. Mohan, Adv.

Mr. Colin Gonsalves, Sr. Adv.
Ms. Daina, Adv.
Ms. Jyoti Mendiratta, Adv.

Ms. Kamini Jaiswal, Adv.
Ms. Shumaila Altaf, Adv.

For Respondent(s)

Mr. Bharat Sangal, Adv.

Mr. Irshad Ahmad, Adv.

Mr. Kuldip Singh, Adv.

Ms. Puja Sharma, Adv.

Ms. Vibha Datta Mukhija, Sr. Adv.
Ms. Binu Tamta, Adv.

Mr. B. Raghunath, Adv.
Ms. Sushma Suri, Adv.
Mr. B. V. Balaram Das, Adv.
Ms. Kritika Sachdeva, Adv.
Mr. Rajiv Nanda, Adv.
Mr. Kumar Parimal, Adv.

Mr. P. Parmeswaran, Adv.
Mr. Ajay Pal, Adv.
Ms. Sushma Suri, Adv.

Mr. Arvind Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sudhir Walia, learned counsel appearing for the appellant/petitioner submits that SLP(Crl.) No.4702 of 2012, pending before this Court pertains to issue involved in the instant matters, therefore, the same may be heard along with these matters. Request made is accepted.

SLP(Crl.) No.4702 of 2012 is taken on Board and tagged with instant matters.

Heard Mr. V. Giri, learned senior counsel and Mr. Sudhir Walia, learned counsel, for the appellant/petitioner in Criminal Appeal No.190 of 2003 and connected matters, Mr. Rajiv Nanda, learned counsel for the Central Bureau of

Investigation, Mr. K.K. Mohan, learned counsel for the petitioner in SLP(Criminal)...../2004 CrI.M.P.No.10040, Mr. Colin Gonsalves, learned senior counsel for the petitioner in WP(CrI.) NO.139 of 2012 and Ms. Kamini Jaiswal, learned counsel for the petitioner in SLP(Criminal) No.228 of 2012.

As prayed, learned counsel for the parties are permitted to file list of judgments during the course of the day.

Hearing concluded.

Judgment reserved.

(VINOD KUMAR)
COURT MASTER

(MADHU NARULA)
COURT MASTER